

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 29.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : Jain Farm Fresh Foods Ltd. (JFFFL) and Anr.

Respondents : National Load Despatch Centre (NLDC) and Anr.

Parties Present : Ms. Swapna Seshadri, Advocate, JFFFL
Shri Anand K. Ganesan, Advocate, JFFFL
Ms. Harsha Manav, Advocate, JFFFL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners submitted that the present Petition has been filed seeking direction to the Respondent, NLDC to grant Renewable Energy Certificates for the period from February, 2017 till date and re-register the JFFFL for the future periods.
3. After hearing the learned counsel for the Petitioners, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Petitioners to serve copy of the Petition on the Respondents and the Respondents to file their reply within two weeks after serving copy of the same to the Petitioners, who may file their rejoinder within two weeks thereafter.
 - (c) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

